(घ) क्या यह भी सब है कि निर्माण में विजम्ब हो जाने के कारण इन मकानों की लागत बढ़ गई है, यदि हां, तो उसका ब्योरा क्या है?

शहरी विकास मंत्री (श्री मुरासोली मारन) : (क) जो, हो।

- (ख) श्रांर (घ) तिलोकपुरी, पाकेट
  "बी" में बताए गए 339 फ्लैंट 27.3.89
  को श्राबंटित किए गए थे। तथापि,
  श्रन्तिम मांग पत्न जारी नहीं किए जा
  सके क्योंकि, इन फ्लटों की कीमत को
  श्रभी श्रन्तिम रूप दिया जाना हा।
- (ग) इन फ्लैटों का निर्माण विभिन्न ग्रावास योजनाओं के ग्रंतर्गत 1980 से 1988 की ग्रवधि के दौरान ग्रलग-प्रलग समय पर किया गया था। निर्माण पूरा करने के लिए सामान्यता : 3 से 4 वर्ष का समय लगना है।

#### Over-crowd at New Delhi Railway Station

1918. SHRI SYED SIBTEY RAZI: Will the Minister of RAIL-WAYS be pleased to state:

- (a) whether the entry to New Delhi Railway Station from Gate No. 1 through Chelmsford Road is always crowded;
- (b) whether this over-crowd is due to Amrit Kaur Market shops:
- (c) whether these shops are under jurisdiction of Railways;
- (d) whether the Railways proposes to take some concrete steps in the regard in consultation with local different agencies; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAIL-WAYS (SHRI AJAY SINGH): (a) and (b) Yes, Sir.

- (c) The shops are located on Railway land under licence to the Municipal Corporation of Delhi.
  - (d) Yes, Sir.

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(e) The Municipal Corporation of Delhi and the Delhi Administration have been requested to hand over vacant possession of the land to the Railways, for taking up improvement to the circulating area in front of New Dehi Railway Station. A Committee of representatives of the Railways, Municipal Corporation of Delhi and Delhi Development Authority has been set up to prepare a scheme for development of this area.

Concession of railway facilities to the Officials of the Railways coming from far off areas

1919. SHRI SYED SIBTEY RAZI: Will the Minister of RAIL-WAYS be pleased to state:

- (a) Whether some officials of the rank of Section Officers and above of the Ministry are attending their offices from Ghaziabad, Faridabad, Meerut, Ballabgarh and Bahadurgarh daily;
- (b) Whether these officers are enjoying the facility of concessional monthly railway tickets;
- (c) Whether these officers have been allotted general pool accommodation;
- (d) if so, whether Government propose to take some concrete steps to check the said irregularities being Committed by them; and
- (e) if so, the details thereof and if not, the reasons therefor?

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THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) Yes,

- (b) Yes, Sir; if they apply.
- (c) to (e) One such officer having since been allotted general accommodation in Delhi has come to notice. There was some delay in surrender of the concessional Ticket in this Monthly Suburban ease. Appropriate action has been taken and the format for the application form has been revised suitably.

#### Delay in projects sponsored by **ICAR**

1920. SHRI **HARVENDRA** SINGH HANSPAL: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the CAG in its recent report has complained of delay in deciding on projects sponsored by the Indian Council of Agricultural Research;
  - (b) if so, the details thereof?
- (c) whether Government propose to take any fresh measures to review the working of ICAR; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPE-RATION IN THE MINISTRY **AGRICULTURE** OF (SHRI KUMAR): (a) and (b) Sir, no such report has been received from the CAG. However, Director of Audit, Commerce, Works and Miscellaneous has prepared certain draft audit paragraphs in respect of the Indian Council of Agricultural Research. In the draft paragraph relating to Research Projects in Indian Agricultural Research Institute (IARI) some

cases of procedural delays in the clearance of the research projects by the Research Council of the Institute have been cited. The cases relate to the Agro-Energy Centre, wherein out of five research projects, only one was approved by the Research Council.

- (c) No.
- (d) Question does not arise.

### Notices to ITDC to comply with PF Rules

### 1921. SHRI V. GOPALSAMY: SHRI TINDIVANAM G. VENKATRAMAN:

Will the Minister of LABOUR be pleased to state:

- (a) the number of notices issued by PF authorities against management of the Indian Tourism Development Corporation together with the details of each notice including its nature and date on which it was issued;
- (b) whether these notices have been complied with by the ITDC management; if so, the details in each case; and
- (c) what steps are being taken. by PF authorities to make ITDC comply with PF Rules?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (c) The requisite information is being collected and will be laid on the Table of Sabha in due course.

## Non introduction of PF scheme by ITDC

# 1922. SHRI V. GOPALSAMY: SHRI TINDIVANAM G. VENKATRAMAN:

Will the Minister of LABOUR be pleased to state: